

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH**

O.A. No. 4206/2017

M.A. No. 4395/2017

New Delhi, this the 30th day of November, 2017

HON'BLE MR. V. AJAY KUMAR, MEMBER (J)
HON'BLE MS. NITA CHOWDHURY, MEMBER (A)

Zaki Ahmad (Age 50 years), Group 'C'
S/o Shri Babar,
Binder Grade-1, Municipal Press,
Town Hall, Delhi-06
R/o Flat No.D-162, MCD Staff Quarter,
New Usmanpur, Delhi.

.. Applicant

(By Advocate : Shri Sanobar Ali)

Versus

1. The Commissioner,
North Delhi Municipal Corporation,
4th Floor, Civic Centre, New Delhi-02.

2. The Director,
Printing & Stationary,
NDMC, 25th Floor,
Civic Centre, New Delhi-110002.

3. The Additional Commissioner (Press),
(Printing & Stationary),
5th Floor, Civic Centre,
Minto Road, Delhi-110002.

.. Respondents

ORDER (ORAL)

By Mr. V. Ajay Kumar, Member (J)

Heard the learned counsel for the applicant.

2. MA 4395/2017 filed for exemption is allowed.

3. The applicant filed the O.A. seeking the following relief:

- “A. Pass an order thereby directing the respondents to promote the applicant for the post of Foreman (Binding) pursuant to the order dated 23.08.2017 passed by the Hon’ble Delhi High Court in WP(C) No. 3490/2010; and
- B. Pass an order or direction thereby directing the respondents to allow the claim of the applicant for arrears w.e.f. February, 2016 in the grade of Foreman (Binding); and
- C. Pass any other or further order(s) which this Hon’ble Court may deem fit and proper in the facts and circumstances of the case in the interest of justice.”

4. It is submitted that the applicant made number of representations, including Annexure-A8 dated 19.09.2017, ventilating his grievances. However, the respondents have not passed any orders thereon till date.

5. In the circumstances, the O.A. is disposed of at the admission stage itself, without going into the other merits of the case, by directing the respondents to consider Annexure-A8 representation dated 19.09.2017 of the applicant, and to pass appropriate speaking and reasoned orders thereon, in accordance with law, within 90 days from the date of receipt of a copy of this order. No order as to costs.

Let a copy of this O.A. be enclosed to this order.

(NITA CHOWDHURY)
Member (A)

(V. AJAY KUMAR)
Member (J)

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